

his supplementary question pertaining to all the refineries in the country. For the information of the hon. Member and the House, I would like to say that we have issued LOIs to five private sector refiners under the DTA; and for 7 EOE projects under EOU. As far as the capacity of the refineries is concerned, we would become self-sufficient by 2001. So far as present production capacity is concerned, it is 60 or 60.5 million tonnes. Our demand is 81 million tonnes. So, by 2001 we would become self-sufficient.

DR. D. VENKATESHWAR RAO: Mr. Chairman, Sir, I was asking the Minister about the position of the 110 million tonnes production capacity in the country. Regarding the export-oriented units under the private sector in Andhra Pradesh, the Minister has said that no licences were issued. In fact, an LOI was issued to the Government of Andhra Pradesh. The Government of Andhra Pradesh had recommended a particular unit to the Central Government. It was a private unit. The Government of Andhra Pradesh wrote letters to the Government of India requesting to make that particular unit as a domestic refinery. That is why I had put this question. I would like to know from the Minister whether Government of India is willing to convert this particular unit into a domestic refinery.

SHRI T.R. BAALU: Mr. Chairman, Sir, the Government of India has granted an LOI to M/s. Jindal Ferro Alloys Ltd. on 22.9.94 to set up a 6 million tonnes plant at Visakhapatnam, Andhra Pradesh. The proposed refinery is a 100 per cent export-oriented unit. As the hon. Member mentioned just now, the hon. Chief Minister of Andhra Pradesh has written a letter to us to change the Jindal refinery project which is an export-oriented project under DTA. Sir, the parameters for EOU and DTA are different. That is why we are going to send a letter to the hon. Chief Minister of Andhra Pradesh, expressing our inability to consider this project. If the State Government wants to put up a DTA project, they have to apply for that afresh.

SHRI NARENDRA MOHAN: Sir, I would like to know from the hon. Minister as to what the policy for giving licences for refineries to the public sector and the private sector is. What is the present state of affairs? You have just said that you are going to license seven units in the private sector. I would like to know as to

what the conditions are. We would like to have a categorical reply from you in this respect. Secondly, what is going to be your policy about the multinationals? Are you also permitting them to enter the refinery sector?

SHRI T.R. BALLU: Sir, as far as EOU projects are concerned, we have received applications. For the EOU projects, FIBB clearance is necessary. If it is not a 100 per cent export-oriented unit, then the Board of Approval, under the Ministry of Commerce, will scrutinise it and then sanction it.

SHRI NARENDRA MOHAN: Are you encouraging them to the same extent as you are encouraging the private sector in India?

SHRI T.R. BALLU: Yes, Sir. The hon. Member is right.

MR. CHAIRMAN: Before I pass on to the next question, I want to make a request to the Ministers so that they could instruct their Ministries and Departments to cyclostyle the answers a little more distinctly. I found it very difficult to read it today. I had to take a microscope.

SHRI T.R. BAALU: Right, Sir.

MR. CHAIRMAN: Not only this question, but almost all the questions have been cyclostyled like this.

SHRI T.R. BAALU: Moreover, Sir, the construction of Q. No. 402 is not correct. The hon. Member wanted to know about 75 per cent DTA projects. In fact, it should have been 75 per cent export-oriented units. The formulation of the question itself is wrong.

Back-log of vacancies for scheduled castes and scheduled tribes in Central Government Departments

*403. SHRI SUSHILKUMAR

SAMBHAJIRAO SHINDE:†

SHRIMATI VEENA VERMA:

Will the PRIME MINISTER be pleased to state:

(a) what is the extent of back-log of vacancies for Scheduled Castes and Scheduled Tribes in Central Government Departments, category-wise; and

†The Question was actually asked on the floor of the House by Shri Sushil Kumar Sambhajirao Shinde

(b) what steps have been/are being taken this year to make good the back-log under the special drive undertaken by Government, indicating the targets contemplated, category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) and (b) Central Government Departments have so far reported the following backlog vacancies for the Scheduled Castes/Scheduled Tribes under the Sixth Special Recruitment Drive, 1996 for the Scheduled Castes Scheduled Tribes:-

	<i>Scheduled Caste</i>	<i>Scheduled Tribe</i>
Group A	151	112
Group B	164	118
Group C	2127	1932
Group D	578	1280

All Departments have been asked to fill up backlog vacancies by 31.3.1997, under the Sepcial Recruitment Drive 1996.

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: Sir, the United Front Government, as a part of its Common Minimum Programme, has undertaken to promote social justice, particularly for the Scheduled Castes and the Scheduled Tribes, the weaker sections and the OBCs. Sir, with the liberalisation of economy and with the increasingly shrinking area of operation of the Government and the public sector, including the Ministries of Communications and Civil Aviation, the provision of article 16(4) and other provisions governing reservation, in the matter of posts of services of the State, are losing their importance and significance. May I know whether the Government would consider amending the Constitution, particularly article 335 and the relevant section, and make a law to extend reservation to the private sector enterprises, for creating more employment opportunities? I have already done it by way of introducing a Private Members Bill to this effect in this House. If so, would the Government ensure consideration and passing of this Bill to secure justice and fairplay, to the Scheduled

Castes and the Scheduled Tribes? Yes, it is relevant. I have introduced a Private Member's Bill because the employment opportunities in Government service are shrinking day by day and there is no other alternative except to go to the private sector. Since the philosophy of liberalisation has been accepted, we have to think of this. May I know from the Government what action they will take?

SHRI S.R. BALASUBRAMONIYAN: Sir, the suggestion made by the hon. Member will be examined.

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: Sir, it becomes an assurance. So, I am happy and I compliment him. I am happy that he has taken care of the Scheduled Castes and Scheduled Tribes.

Since the special recruitment drive was launched to fill the backlog of reserved vacancies, it is the sixth drive which was launched on 1st July 1996. May I know from the hon. Minister the backlog in respect of different categories of posts in the Central Government including all-India services like IPS, IAS, IFS, Indian Revenue Service, etc.? What have been the targets fixed by you to be achieved by the end of this drive? As you have indicated the date for Groups 'A' and 'B', I want to know about the other Indian services.

SHRI S.R. BALASUBRAMONIYAN: Sir, I have already answered this question. I have already announced the backlog in Group 'A' and 'B'. We have set a target that before March, 1997, the backlog in all Departments is to be filled.

Regarding IAS and IPS, I think, the Member is not correct. As far as IAS and IPS are concerned, they are being filled up every year.

MR. CHAIRMAN: Shrimati Veena Verma. She is not here. Shri Sanatan Bisi.

SHRI SANATAN BISI: Mr. Chairman, Sir, thank you for giving me this opportunity. I want to know from the Minister the backlog cleared as per the recruitment drive on 1.6.1995.

SHRI S.R. BALASUBRAMONIYAN: Sir, the number of vacancies identified as backlog in 1995-96 is 25,611. The number of appointment order issued is 13,160.

SHRI ONWARD L. NONGTUDU: Mr. Chairman, Sir, in spite of all efforts of the Government since independence, to strictly implemented the policy regarding employment of Scheduled Castes and Scheduled Tribes. We could see from the reply of the Minister that there is still a backlog of 3,400 vacancies in various categories. I would like to know from the hon. Minister whether the Government proposes to empower the Scheduled Castes and Scheduled Tribes Commission to monitor and to issue directives to different Departments to strictly implemented the Government policy in this respect.

SHRI S.R. BALASUBRAMONIYAN: Mr. Chairman, Sir, directives have been issued from time to time to strictly adhere to the policy and to fill up the backlog of vacancies.

SHRI ONWARD L. NONGTUDU: Mr. Chairman, Sir, what I would like to know from the Minister is whether the Government proposes to empower the Commission to monitor and issue directives.

SHRI S.R. BALASUBRAMONIYAN: Mr. Chairman, Sir, it is only a suggestion. We will look into his suggestion.

SHRI RAM RATAN RAM: Mr. Chairman, Sir, I would like to know from the hon. Minister whether the vacancies in all services reserved for Scheduled Castes and Scheduled Tribes have been advertised to ensure that all the vacancies are filled up by 31st March, 1997.

SHRI S.R. BALASUBRAMONIYAN: Yes. It is well known.

चौधरी चुनीलाल: सभापति महोदय, मैं आपके माध्यम से सरकार से यह बात पूछना चाहता हूँ कि यह बैकलॉग क्यों हुआ और इस बैकलॉग के माध्यम के जिम्मेदार कौन थे और उनके विरुद्ध क्या कार्यवाही की गई?

SHRI S.R. BALASUBRAMONIYAN: Sir, the main reason for the backlog or shortfall is non-availability of suitable qualified SC and ST candidates. The problem is more where technical qualification is required. Steps are being taken to fill up all the vacancies during a particular period of time.

चौधरी चुनीलाल: सभापति महोदय, मैं यह भी पूछना चाहता हूँ कि शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स के लोगों की ऐलिजबिलिटी का क्या मानदंड है? जब चाहे ऐलिजबिलिटी है, जब चाहें नहीं है।

SHRI S.R. BALASUBRAMONIYAN: Sir, the difficulty is this. Where technical qualification is required, we do not get suitable candidates. The Secretary, Department of Personnel held a review committee. The Department is making sincere efforts for filling up the posts reserved for SC and ST candidates by following the prescribed procedure. The Department is facing genuine difficulties in getting suitable SC and ST candidates particularly in the case of technical posts, like Assistant Dietician, Dental Technician, Superintendent, Physiotherapist, Laboratory Technician, Computer Programmer, etc. We want to fill up all the posts during a particular period of time.

SHRI V.P. DURAISAMY: Mr. Chairman, Sir, the hon. Minister has said that all the departments have been asked to fill up the backlog of vacancies by 31.3.1997. In fact a deadline was fixed several times but the deadline was never met. I understand that even dereservation is not resorted to in the same department. All the SC and ST graduates register their names in the Employment throughout India. I do not know the reason for not filling up the vacancies. Will the Minister consider filling up all the vacancies by getting a list of SC and ST graduates directly from the Employment Exchanges? Will the Minister assure the House that the vacancies meant for SC and ST candidates would not be dereserved at any cost?

SHRI S.R. BALASUBRAMONIYAN: Mr. Chairman, Sir, whenever any vacancy arises, we advertise it and we seek applications from eligible candidates. So far as dereservation is concerned, it is not being done. That is not the policy of the Government. The policy of the Government is to carry forward the backlog. The backlog is being carried forward.

*404. *The Questioner (Shri Mohinder Singh Kalyan) was absent. For answer vide col. 23 infra)*

Employment of All India Services Officers

*405. SHRI YERRA NARAYANA-SWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the present system of empanelment of IAS and other All